

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A.NO.435/2000 in OA NO.1883/1999

This the 6th day of February, 2001

HON'BLE Mr. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)

HON'BLE Mrs. SHANTA SHAstry, MEMBER (A)

Shri Bishweshar Singh Latwal,  
S/o Shri Dalip Singh Latwal,  
R/o D-154, Sarojini Nagar,  
New Delhi-110023.

.. APPLICANT

Versus

1. U.O.I,  
Service through,  
Staff Selection Commission,  
Department of P&T, Block No.12,  
C.G.O.Complex, Lodhi Road,  
New Delhi-110003,
2. Commissioner of Delhi Police,  
Police Head Quarter, I.P.Estate,  
New Delhi.

.. RESPONDENTS

O R D E R

Hon'ble Mr Justice V.Rajagopala Reddy, Vice Chairman (J)

This R.A. is directed against the order dated 31.8.99 passed by the Tribunal, dismissing the OA filed by the Review Applicant. It is stated in the R.A. that the applicant filed CWP No.5221/2000 in the Delhi High Court aggrieved by the above order of the Tribunal and the same was dismissed as withdrawn by ~~the~~ order dated 11.9.2000. Hence, it is stated that the Review Application is within time.

2. Admittedly, the R.A. is not within the limitation if the date of the order of the Tribunal is taken into consideration. On a perusal of the order of the High Court dated 11.9.2000 we do not find that it altered the situation any better. The CWP was allowed to withdraw on <sup>the</sup> <sub>h</sub>

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the request of the applicant, with liberty to approach the Tribunal in accordance with law. No direction was given by the High Court to entertain the R.A. or extending the period of limitation. Hence the R.A. is dismissed in circulation on the ground of limitation.

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(Mrs. Shanta Shastri)  
Member (A)

Ambygopal Reddy  
(V. Rajagopala Reddy)  
VICE CHAIRMAN (J)

vsn